

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW

INDEX SHEET

TA NO. 1712/83

CAUSE TITLE. W.L.NO. 916/85 OF

NAME OF THE PARTIES Shri Jay Krishna and others - Applicant

Versus

U.O.E. Board

Respondent

Part A.

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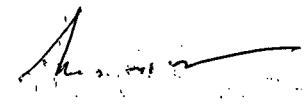
CERTIFICATE

Certified that no further action is required to be taken and that the case is fit for consignment to the record room (decided)

This file opens received from record room without posta

Received on Dated 12/09/11
12/09/11

Counter Signed.....


Signature of the
Dealing Assistant


Section Officer/In charge

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH

R

FORM OF INDEX

D.A./T.A./B.A./C.C.P./ No. 1712-1987

San Krishna

PART-I

Veg

W.D. 916/23

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5.	S.L.P.	:- CA , LKo Bench

DY. Registrat

8/27/89

Supervising Officer

(Kulbhushan)

Dealing Clerk
(A. K. Rai)

Note :- If any original document is on record - Details.

nil

Dealing Clerk
(A. K. Rai)

V.K. Mishra

ANNEXURE - A

CAT

CENTRAL ADMINISTRATIVE TRIBUNAL
Circuit Bench, Lucknow
Opp. Residency, Gandhi Bhawan, Lucknow

INDEX SHEET

CAUSE TITLE 1712/87 of 1987 (1)

NAME OF THE PARTIES

Sri Jay Krishna Applicant

Versus

Union of India Respondent

Part A, B & C

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GENERAL INDEX

(Chapter XLI, Rules 2, 9 and 15)

Nature and number of case..... W.P. 9165-85

Name of parties..... Soni Krishan and an. vs Union of India

Date of institution..... 25.2.85.....

Date of decision.....

File no.	Serial no. of paper	Description of paper	Number of sheets	Court-fee		Date of admission of paper to record	Condition of document	Remarks including date of destruction of paper, if any
				Number of stamps	Value			
1	2	3	4	5	6	7	8	9
					Rs. P.			
1-		W.P. with Answer 24 and Affidavit	1-		10/- .00			
2.		Power	1-		5/- .00			
3.		Com. 2257(4) of 85 for Shy	2		5/- .00			
4.		order Sheet	1-		- - -			
5 -		Back Copy	1-		- - -			

I have this

day of

198

examined

the record and compared the entries on this sheet with the papers on the record. I have made all necessary corrections and certify that the paper correspond with the general index, that they bear Court-fee stamps of the aggregate value of Rs. that all order have been carried out, and that the record is complete and in order up to the date of the certificate

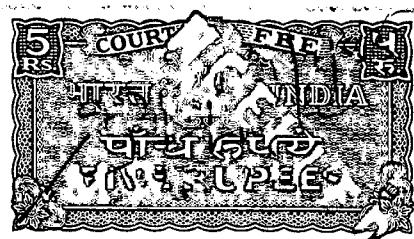
Date.....

Munsarim

Clerk

25
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1
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4
IT THE HON'BLE HIGH COURT OF JUDICATURE AT
ALLAHABAD LUCKNOW BENCH LUCKNOW.

Disc. Case No. 2257 (W) of 1985
In writ petition No. 916 of 1985



1689-88
25/1/85

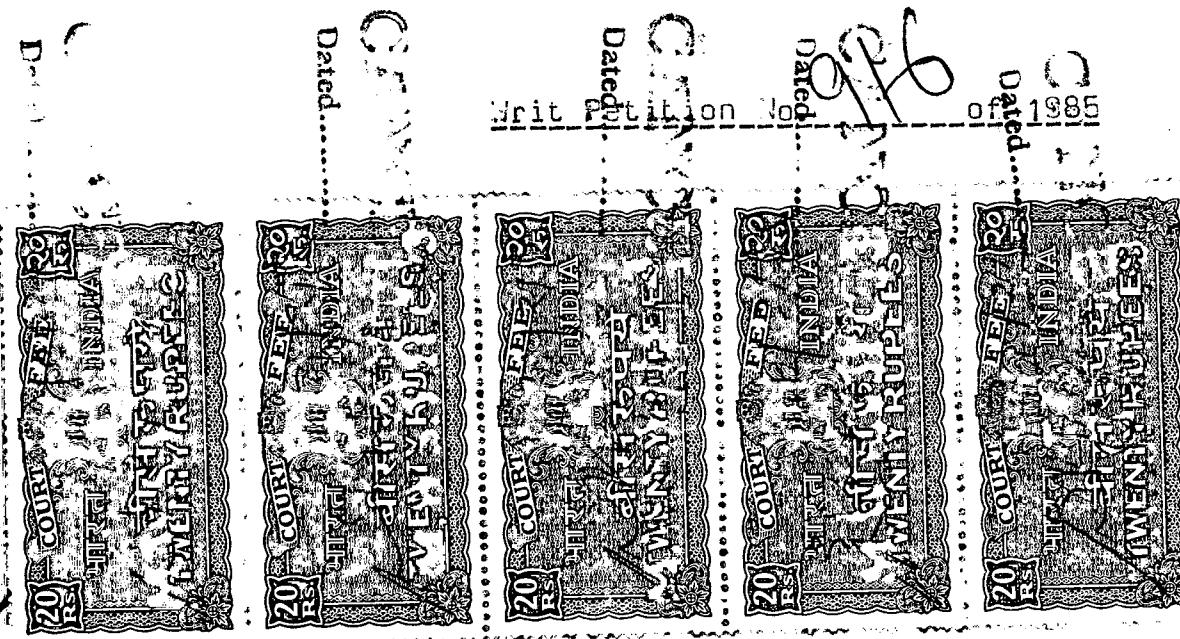
1. Sri Jai Krishna ,aged about 46 years son of Sri Bachi Ram, resident of C-2119/4,Ram Nagar Misra Nagar,Lucknow.
2. Sri Bansi Lal Kaundal,aged about 35 years son of Sri Chunnu Ram, resident of House No.4, 1st Gate, Murli Nagar,Lucknow.

....Petitioners

Versus

1. The Union of India, through the Secretary,Information and Broadcasting, Central Secretariat,Lucknow.
2. The Director General,Doordarshan, Mandi House, New Delhi.

IN THE HON'BLE HIGH COURT OF JUDICATURE AT
ALLAHABAD LUCKNOW BINCH LUCKNOW



5/5/2000
2/2

In the matter of : ... Constitution of India

In the matter of : ... Article 226 of the
Constitution of India

And

In the matter of :



1. Sri Jai Krishna, aged about 46 years son of Sri Bachu Ram, resident of C-2119/4, Ram Sagar Misra Nagar, Lucknow.
2. Sri Bansi Lal Kaundal, aged about 35 years son of Sri Chunnu Ram, resident of house No.4, 1st Gate, Murli Nagar, Lucknow.

.....Petitioners

Versus

1. The Union of India, through the Secretary Information and Broad Casting, Central Secretariat, Lucknow.

4
8/31
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86

ORDER SHEET

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

w.p.

No.

916

of 198

vs.

85.

	Date	Note of progress of proceedings and routine orders	Date of which case is adjourned
	1	2	3
	25-2-85	Decn SS Ahmed, Decn B Kumar, - after tomorrow.	
		SS 155 Ahmed Set B Kumar 25-2-85	
D		Com-Aano 2257 @ 85	
	25-2-85	Decn SS Ahmed, Decn B Kumar, - not along with the w.p.	
		Set SS Ahmed Set B Kumar 25-2-85	
P	27-2-85	Decn SS Ahmed, Decn B Kumar, - list in the week commencing on 11th March 1985 as prayed by Sri M.W. Teltari	
		Set SS Ahmed Set B Kumar 27-2-85	

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH, LUCKNOW

ORDER SHEET

REGISTRATION No. 1712 of 1987(7)

Jai Krishna

APPELLANT
APPLICANT

VERSUS

COL

DEFENDANT
RESPONDENT

Serial
numbers
of orders
and date

Brief Order, Mentioning Reference
if necessary

How complied
with and date
of compliance

07a
Case has been
recd. from CAT and
on 14.9.89.

Case is not admitted
No. of P.R. filed
Date was recd.
from CAT, and
07a was noted
Submitted to

Hon'ble Mr. D.K. Agrawal, J.P.

1-11-89 Shri P.K. Khare counsel for the applicant
is present. None is present for the
respondents. Counsel for the applicant
states that he has to seek instructions
from his client. ~~not this case~~ as
this case has been received from Allahabad.
It is not clear whether notices to respondents
may have issued or not. Issue notice to
respondents. List this case on 14.12.89
for further orders.

D.K.
J.M.

(SWS)

14.12.

No sitting Adj. to 6.3.90.
None is present for the report.

h
14.11.

6.3.90

Hon'ble J.P. Sharma
No sitting of Division Bench Case
is adjourned to 31.5.90. None is present.

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reduced subject

J.
17/1/90

Notices were issued
on 17/1/90 for 6.3.90
No answer
and case has been
reduced date
S. F. #

J.M.

h
28/5 31/5

145
1
IN THE HOWRAH HIGH COURT OF JUDICATURE AT
ALLAHABAD LUCKNOW BENCH LUCKNOW.

Writ Petition No. 916 of 1985

Filed on

Sri Jai Krishna and

another

Petitioners

Versus

The Union of India and

others

Respondents

I N D E X

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5.	Annexure-3, True copy of the representation made by the petitioner No.2.	15 to 16
6.	Annexure-4, True copy of the suspension order issued to the petitioner No.1.	17 to 18
7.	Annexure-5, True copy of the suspension order issued to the petitioner No.2.	19 to 20
8.	affidavit	21 to 23
9.	Power	24
10.	application for stay	25 to 26

Dated: Lucknow the
day of Feb. 1985

(P. K. Khare)

Advocate

Counsel for the petitioners

• 2.

2. The Director General, Doordarshan,
Mandi House, New Delhi.
3. The Director, Doordarshan Kendra,
5 Mirabai Marg, Lucknow.

.... Respondents

To,

The Hon'ble Chief Justice
and His Companion Judges
of the above court.

Sir,

The petitioners most respectfully state
as under:

1. That the petitioner No.1 was appointed as a mechanic in 1965. He was promoted to the post of senior technician in the year 1973 and in December, 1983 the petitioner No.1 was promoted to the post of Engineering Assistant.
2. That the petitioner No.2 likewise was appointed as a mechanic in the year 1969. He was promoted to the post of Senior Technician in the year 1976 and subsequently was promoted to the post of Engineering Assistant in August, 1984.
3. That the services of the petitioners are subject to the control and supervision of the Chief Engineer (North), All India Andion, Jam Nagar House, New Delhi. Locally the superintending engineer

at Lucknow is the authority having the administrative control over the petitioners and other members of the Engineering Wing.

4. That the respondents brought a proposal some times in October, 1984 to post the members of the Engineering Assistants' cadre under the supervision and control of department of Programming. The work which was to be allotted to these persons was also different from what was being performed by the Engineering Assistants. It appeared that the recordists who were already working under the supervision and control of the programming department were to be replaced by the Engineering Assistants. In view of the above fact, in the entire department, the willingness was solicited from the officials working as Engineering Assistants. The willingness was solicited through a circular, individually addressed to the persons posted at New Delhi, but no individual communication was addressed to the Engineering Assistants working at Lucknow Doordarshan. However, a letter was placed before the petitioners and other Engineering Assistants working ~~throughout~~ at Lucknow for a pending their willingness. No Engineering Assistant working throughout the country agreed for their transfer to the programme wing. The petitioners also declined and did not give their willingness for such a transfer. The reason for such a mass refusal was obvious. The department of programme is controlled by the producer who is not acquainted with the functioning of the Engineering department; consequently he could not properly act as

12.00 AM

a Reviewing officer for the performance of these incumbents. This was a legitimate apprehension shown by the majority of the persons. Likewise since the functioning was different for which no training was given ,the Engineering Assistants did not agree for the same.

5. That despite the un-willingness shown by the petitioners, the respondents by an office order dated 19th/26th November, 1984 directed that the petitioners shall function under the direct control and supervision of programming wing on full time basis. The copy of the said order is being annexed as ANNEXURE-1 to this writ petition. However, the order that was supplied to the petitioners and as indicated above, was not the full text of the order. The petitioners have been successful in obtaining the copy of the full text of the order which is also being annexed as ANNEXURE-1-A to this writ petition. A perusal of this order would show that the petitioners were put under the supervision of producer grade-I and Ass't. Station Director(M) who was required to function as reporting officer. The petitioner No.1 represented to the Director General, Doordarshan, Mandi House, New Delhi against the transfer to the programming wing. The petitioner No.1 ,in his representation recorded his submissions on account of which prejudices/hardship which was likely to be caused in the event of his transfer. The copy of the said representation is being annexed as ANNEXURE-2 to this writ petition. Similarly, the petitioner No.2 also made a representation highlighting the objections on account which he had

STUCKEN

reservations for non joining on the transferred post. The cop, of the said representation is being annexed as ANNEXURE-3 to this writ petition.

6. That the petitioners ~~awaited~~ awaited the aforesaid representation but did not receive any communication from the higher authorities. The petitioners also, in the mean time, sent reminders requesting the respondent No.2 to consider and dispose off the representation. The respondent No.3 during the pendency of the representations passed an order dated 17th of Jan. 1985 whereby the petitioners have been put under suspension in contemplation of the disciplinary proceedings pending against these officials. The true copy of the suspension order is being issued to petitioner No.1 annexed as ANNEXURE-4 to this writ petition and that of the petitioner No.2 is annexed as ANNEXURE-5 to this writ petition.

7. That it is worth mentioning that till date no person, either at New Delhi or at any other station, has been transferred and thus discriminatory treatment has only been afforded to the petitioners who are similarly situated with members of cadre who are working as Engineering Assistants. It may also be indicated that there is ^{no} foundation or basis on account of which the petitioners have picked up for the transfer to altogether a different wing. There are about 17 Engineering Assistants posted at Lucknow and there are several Engineering Assistants even at Lucknow who are junior to the petitioners. Likewise there are several other Engineering Assistants who are posted at other Doordarshan Kendra who are also junior to

True & D)

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The petitioners. The petitioners also maintain that in regard to the seniority there are several senior Engineering Assistants who are working on the post of Engineering Assistants at Lucknow Kendra and other Kendras but they have not been touched. The method, therefore, seems only to be a picked and choose method. The petitioners maintain that the order works injustice to them in as much as without any training the petitioners are being forced to perform such duties which may cause blot to their careers and the Reviewing officer being a non technical person would not be in a position to properly appreciate the functioning of the petitioners. It may also be indicated that the terms of the employment cannot be altered unilaterally, particularly, when the willingness was solicited and the same was declined by the petitioners. The petitioners understand that there is no rule or the policy framed for the transfer of Engineering Assistants to the other wing. The enquiry proceedings therefore, contemplated by the respondents are also un-warranted, illegal and without jurisdiction. The suspension order which has come out on account of the petitioners' refusal to work in a different cadre is therefore, also not legal and justified. The petitioners submit that the suspension order has been issued ~~on~~ on account of the alleged failure of the petitioners to join the duties for which the respondents possess no jurisdiction to compel the petitioners to join. The petitioners feeling aggrieved and having no alternative remedy available to them prefer this writ petition on the following amongst other

Subsedi

G R O U N D S

- i) Because the order of the transfer has been passed without jurisdiction in as much as the petitioners belong to a different cadre and they cannot be subjected to another cadre without their willingness.
- ii) Because in view of the fact that the willingness was declined by the petitioners, the respondents are not possess of any jurisdiction to unilaterally take a decision to alter their service conditions.
- iii) Because in view of the fact that all the Engineering Assistants/are similarly situate have not been metedout with the same treatment, the action on the part of the respondents is therefore, discriminatory.
- iv) Because the proposed enquiry by the respondent is based on no foundation as the order of transfer itself being void, no misconduct can be attributed to the petitioners.
- v) Because the suspension order is un-warranted, un-justified and without jurisdiction.

8. Therefore, it is most respectfully prayed that the Hon'ble court may be pleased:

- a) to issue appropriate, writ, order or direction quashing the order dated 19th/26th November, 1984 contained in Annexure-1 to the writ petition.

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b) That by an appropriate writ, order or direction the suspension order dated 17th of January, 1985 be quashed.

c) Costs of the petition be also awarded to the petitioners and against the respondents.

d) Such other, writ, order or directions may also be issued as this Hon'ble court may deem fit and proper in the circumstances of the case.

Dated : Lucknow the
26th day of Feb. 1985

P. K. Khare)
Advocate
Counsel for the petitioners

IN THE HON'BLE HIGH CO RT OF JUDICATURE AT ALLABAD

LUCKNOW BENCH: LUCKNOW.

Shri Jai Kishan and others.

...Petitioners.

VS.

Union of India and others.

...Respondents.

ANNEXURE NO. 1

BHARAT SARKAR

DOORDARSHAN KENDAR LUCKNOW

No. DTCL-3(1)/84

Dated the 19.11.84

26

OFFICE ORDER

In pursuance of Directorate's order

526617

No. 9(2)/ENG-EII dated 15.9.84 and Sq. Engineer

DDK Lucknow note no. Sq. E/DDL/15/84 dated 14th

November, 1984, the following Engineering Assistant
will function under the direct control and supervision
of the Programme Wing on full time basis with immediate
effect:-

1. Shri Jai Kishan

2. Shri B.L. Kundal

Persons concerned

(R.S.RAWAT)
DIRECTOR

10
X/11 A/17

IN THE HON'BLE HIGH CORT OF JUDICATURE AT ALLAHABAD
LUCKNOW BENCH: LUCKNOW.

Shri Jai Kishan and others,

... petitioners.

VS.

Union of India and others.

... Respondents.

ANNEXURE NO. 1-A

BHARAT SARKAR

DOORDARSHAN KENDRA LUCKNOW

No. DTCL-3(1)/84

Dated the 19.11.84

OFFICE ORDER

In pursuance of Directorate's order No. 9(2)

STUCERAN /ENG-EII dated 15.9.84 and sq. Engineer DDK,

Lucknow note No. Sq. E/DDL/15/84 dated 14th November,

1984 the following Engineering Assistant will

function under the direct control and supervision of

the Programme Wing on full time basis with immediate effect:-

1. Shri Jai Kishan

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✓
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2. Shri B.L. Kondal

Sd/-

(R.S. RAWAT)

DIRECTOR

Persons concerned

Copy to:-

1. SAO, DDK, Lucknow
2. The Director General (by name Shri Harsh Vardhan, Director Engineering), Doordarshan Mandi House, New Delhi, 110001,
3. The Chief Engineer, (North Zone, Doordarshan/AIR) Jamnagar House Hutsments, New Delhi-1.
4. The Sg. Engineer DDK Lucknow.
5. ASD (M) DDK, Lucknow with the remarks that these EA's will work in the Sound section of the Kendra and will function under the supervision of producer Grade I Shri S.S. Rehaman and overall supervision of the ASD (M), who is required to function as Reporting officer,

Shrawan

Sd/-

(R.S. RAWAT)

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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

LUCKNOW BENCH: LUCKNOW.

Sri Jai Kishan and others.

...Petitioner.

Vs.

Union of India and others.

...Respondents.

ANNEXURE NO. 2

The Director General,

Doordarshan,

Mandi House, Copernicus Marg,

New-Delhi.

(THROUGH PROPER CHANNEL)

5720821
Sir,

With reference to Doordarshan Kendra, Lucknow letter No. DTCL/3(1)/84 dated 19.11.84, Directorate order No. 9(2)/ENGENI dated 15.8.94 and Superintending Engineer, Doordarshan Kendra, Lucknow note no. SG-E/DDL/15/84 dated 14.9.84 regarding shifting of my services from Engineering wings to Programme wing with

.2.

immediate effect. In this regard I beg to state few lines for your kind consideration.

1. I had not given my option for the same.
2. I am going to complete 25 years of service in different categories and station.
3. No ENG or other type of training had been given to me in my whole service.
4. While none of EA had given his willingness for ENG then why we poor EA's are to be shifted by force?

As I had already stated that I am completing 25 years of service, it is very difficult for me to work under direct control and supervision of producer for full time. Not only this he will be my reporting officer too.

It is very funny that in a same campus so many Engineering Bosses are setting the reporting officer will be the Programme Officer. Another pinching point is this that in our Lucknow Kendra only two EA (recently promoted from Sr. Tech to EA) are scheduled for ENG, because we had always performed our duties very honestly in our service.

In the same office order there is no clear instructions about our duty timings, OPA Claims leaves and other necessary functions.

I therefore request you if it is too necessary

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to send some EA's under Programme people fresh appointment
should be made for the same. A new recruitment can easily
adjust and work under them, inspite of man we had spent
25 years in different atmosphere.

I hope I will not be shifted from this wing.

Thanking you.

yours faithfully,

(Hari Kishan)

Engineering assistant

Dated 24.11.1984.

Doodarshan Dendra; Lucknow.

struck off



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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

LUCKNOW BENCH : LUCKNOW.

Shri Jai Kishan and others.

... petitioners.

VS.

Union of India and others.

... Respondents.

ANNEXURE NO. 2

The Director General,

Doordarshan (Kind attention Sh. Harshwardha, Director
of Wing)

Mandi House,

Copernicus Marg,

New Delhi.

(THROUGH PROPER CHANNEL)

Sub: Shifting of my services under programme wing,
Doordarshan Kendra, Lucknow.

Sir,

With the respect I wish to bring to your kind notice that my services at Doordarhsna Kendra, Lucknow have been shifted to programme section vide office order No. DTCL-3(1)/84 dated 19.11.84

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10/11/84
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This has come to me as a great surprise as I have not given any option for my shifting to Programme Wing.

I am completely new to E.N.G. equipments which I am suppose to handle them.

I have completed about 14 years of my services under Engineering Section and my reporting was done by the Engineering Officers. Can, a Programme Officer who is a non-technical man, assess my technical ability? I am afraid to my whole carrier will be ruined by an under estimated reporting by a Programme Officer.

It is therefore requested that my services may please be restored under the superivsion of Engineering Officer where I can give better output of my long experience.

Director, Doordar han Kendra, Lucknow may please be advised to keep the order of my shifting to Programme Wing in abeyance till your kind decision in my favour as not to be conveyed by you to DDK, Lucknow.

Yours faithfully,

Dated, 26.11.84

(B.L. KONDAL)
ENGINEERING ASSISTANT
DOORDARSHAN KENDRA : LUCKNOW.

STUCK&LJ

IN THE HON'BLE HIGH CORT OF JUDICATURE AT ALLAHABAD
LUCKNOW BENCH: LUCKNOW.

17

Sri Jai Kishan and others.

...Petitioner.

VS.

Union of India and others.

...Respondents.

a ANNEXURE NO. 5

BHARAT SARKAR
DOORDARSHAN KENDRA LUCKNOW.

No. TV/(LKO)/21(86)/77-S/T

Dated 17.1.85

ORDER

Whereas a disciplinary proceedings against
Shri jai Kishan, Engineering Assistant is contemplated.
Now, therefore, the undersigned, in exercise of the powers conferred by sub-rule(1) of Rule 10 of the Central Civil Services (Classification, Control and Appeal) Rules, 1965, hereby places the said Shri Jai Kishan under suspension with immediate effect.

It is further ordered that during the period that this order shall remain in force the Headquarters

of Shri Jai Kishan, Engineering Assistant should be in Lucknow and the said Shri Jai Kishan shall not leave the headquarter without obtaining the previous permission of the undersigned.

Shri Jai Kishan,

Engineering Assistant,
Doordarshan Kendra,

(R.S. RAWAT)
DIRECTOR

Lucknow.

Copy endorsed to:-

1. Shri J.D. Baveja, Additional Director General, Doordarshan, Mandi, House, New Delhi with reference to his telephonic instructions to the undersigned.
2. PA to DTC
3. PA to Suptd. Engineer.
4. Accountant, DDK, Lucknow.
5. Reception Officer, DDK, Lucknow. They should not be allowed to enter in the premises of the Studies with immediate effect, failing which no suitable action will be taken against the Reception Officer, Jr., and the Security Guard on duty.

(R.S. RAWAT)
DIRECTOR.

5/26/21

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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

LUCKNOW BENCH: LUCKNOW.

Shri Jai Kishan and others.

...Petitioners.

VS.

Union of India and others.

...Respondents.

ANNEXURE NO. 5

BHAKAT SARKAR

DOORDAKSHAN KHENDRA LUCKNOW

No. TV(LKO) 21(61) 76-S/T

Dated 17.1.85

ORDER

512028/1
Whereas a disciplinary proceedings against
Shri Bansi Lal Kundal, "Engine ering, "ssistant is
contemplated. Now, therefore, the undersigned in
exercise of the powers conferred by sub-rule(1)
of Rule 10 of the Central Civil Services (Classification,
Control and Appeal) Rules, 1965, hereby places the
said Shri Bansi Lal Kundal under suspension
with immediate effect.

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.2.

IT IS FURTHER ORDERED THAT DURING THE PERIOD THAT THIS ORDER SHALL REMAIN IN FORCE THE HEADQUARTERS OF SHRI BANSI LAL KUNDAL, ENGINEERING ASSISTANT SHOULD BE LUCKNOW AND THE SAID SHRI BANSI LAL KUNDAL SHALL NOT LEAVE THE HEADQUARTER WITHOUT OBTAINING THE PREVIOUS PERMISSION OF THE UNDERSIGNED.

Shri Bansi Lal Kundal,

Engineering Assistant,

Doordarshan Kendra,

Lucknow.

(R.S. RAWAT)

(DIRECTOR)

COPY ENDORSED TO:-



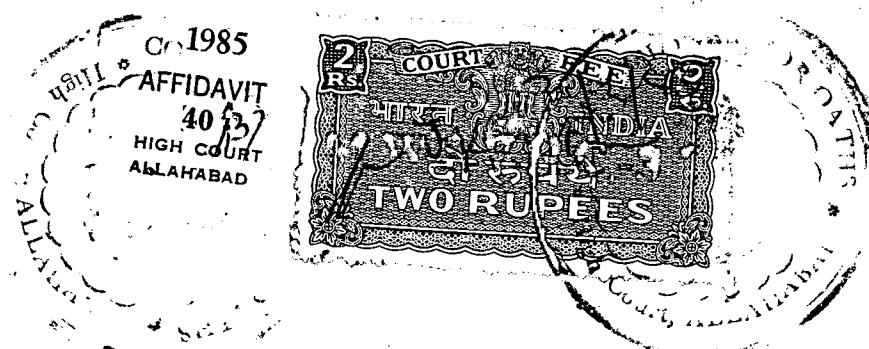
1. Shri J.D. Baveja, Additional Director General Doordarshan, Mandi House, New Delhi, with reference to his telephonic instruction to the undersigned.
2. PA to DTC
3. PA to "uptd. Engineer."
4. "Accountant, DDK, Lucknow."
5. Reception Officer, DDK, Lucknow. They should not be allowed to enter in the premises of the studies with immediate effect, failing which suitable action will be taken against the Reception officer, Jr. and the security Guard on duty.

(R.S. RAWAT)
(DIRECTOR)

A/21 Y/2
A/28

IN THE HON'BLE HIGH COURT OF JUDICATURE AT
ALLAHABAD LUCKNOW BENCH LUCKNOW.

Writ Petition No. _____ of 1985



Sri Jai Krishna and
another

Petitioners

Versus

The Union of India and
others

Respondents



AFFIDAVIT

(on behalf of the petitioners)

§ 8

I, Jai Krishna, aged about 46 years, son
of Sri Sachin Ram, resident of C-2119/4, Ram Sagar
Nisra Nagar, Lucknow do hereby on solemn affirmation
state as under.

1. That the deponent is the petitioner
No. 1 in the above writ petition and as such
is fully conversant with the facts deposed
hereunder:

2.

2. That the contents of paras 1 to 3 of the writ petition are true to the best of my personal knowledge and those of paras 4 to 11 of the same writ petition are believed by me to be true.

3. That the annexures 1 to 5 are the true copies of the originals which are also ~~xxx~~ believed by the deponent to be true.

Subrahmanyam
Deponent

Dated: Lucknow the

21 day of Feb. 1985

VERIFICATION

I, the above named deponent do hereby verify that the contents of paras 1 to 3 of the above affidavit are true to the best of my personal knowledge and that no part of this affidavit is false and nothing material has been concealed; so help me God.

Signed dated and verified this the 21 day of Feb. 1985.

Subrahmanyam
Deponent

I identify the deponent
who has signed before me.

N. Subrahmanyam
Advocate

3.

23 Yes
27
A
Solemnly affirmed before me on 21-2-85 ~~30~~
At 8.35 A.M./P.M. by Sri Jagannath
the deponent who is identified by H. Syed G. I.
Sri P. K. Khare
Advocate of High Court of Judicature at
Allahabad, Lucknow Bench, Lucknow.



I have satisfied myself by examining the
deponent who understands the contents of
this affidavit and which have been read over
and explained by me.

Signature

(Signature) 21/2

G. S. RAYWELL	
OATH COMMISSIONER	
High Court, Allahabad	
Lucknow Bench, Lucknow	
No.	137
Date..... 21-2-85	

ब अदालत श्रीमान

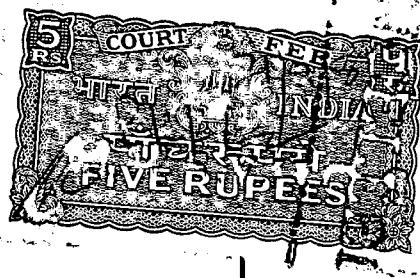
वादी मुद्दई

प्रतिवादी (मुद्दाअलेह)

महोदय
मुद्दाअलेह
का विविध लिखा

दिल्ली अदालत

A
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Sri Jai Krishna

वादी (मुद्दई)

राजाम
union of India & h

प्रतिवादी (मुद्दाअलेह)

ने मुकद्दमा

सन् १९

पेशी की ता०

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ऊपर लिखे मुकद्दमे में अपनी ओर से श्री पी० के० खरे.

एडवोकेट महोदय
वकील

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और लिखे देता हूँ
इस मुकद्दमे में वकील महोदय र वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी
व जवाबदेही व प्रश्नोत्तर करें या अन्य कोई कागज दाखिल करें या लौटावें या
हमारी ओर से डिगरी जारी करावें और रूपया वसूल करें या सुलहनामा वा
इकबाल दावा तथा अपील व निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर
से दाखिल करें और तसदीक करें या मुकद्दमा उठावें या कोई रूपया जमा करें
या हमारी या विपक्षी (परीक्षानी) का दाखिल किया रूपया अपने या हमारे
हस्ताक्षर युवत [दस्तखती] रसीद से लेवें या पंच नियुक्त करें-वकील महोदय
द्वारा की गई वह सब कार्यवाही हमको स्वीकार है और होगी इसलिए यह
वकालतनामा लिख दिया कि प्रमाण रहे और समय पर काम आवे ।

हस्ताक्षर जांचकूल्या ।

साक्षी [गवाह]

साक्षी [गवाह]

दिनांक

१७

महीना

२

सन् १९४५

इ०

Accepted
Signature

CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH LUCKNOW.

T.A.No.1712 OF 1987(T)

W.P.No.916 OF 1985

Shri Jai Krishna and Others
versus

Applicants.

Union Of India & Others

Respondents.

25.06.1990.

Hon'ble Mr. Justice K. J. Moth, V.C.

Hon'ble Mr. K. Chavva, A.M.

Case called. None is present for either side.
Notices issued to both the parties by Regd. Post on 17.01.1990
are presumed served. The petition has been filed against
the order Annexure-1 directing the petitioner to work
under the control and supervision of the Programme Wing.

There is also a relief for quashing suspension order passed
in January 85 on 1.11.1989 the petitioner's counsel had
sought adjournment to obtain instruction from the petitioner.

In the circumstances, the petition is dismissed
for default.

Sd/-

Sd/-

A.M.

V.C.

// True Copy //

DR. S. C. S. 26/6/90
Deputy Registrar
Central Administrative Tribunal
Lucknow Bench,
Lucknow

By Post
1809, 1810
12/17

2.

3. The Director, Doordarshan Kendra,
5 Mirabai Marg, Lucknow.

... Respondents

APPLICATION FOR STAY

The petitioners most respectfully state as
under:

1. That for the facts and circumstances stated
in the accompanying writ petition it is most
respectfully prayed that the Hon'ble court may
be pleased to stay the operation, affect and implemen-
tation of the suspension order dated 17th Jan. 1985
in respect of the petitioners contained in Annexures-4
and 5 respectively till the disposal of the petition
itself and such other orders may also be passed as
this Hon'ble court may deem fit and proper in the
circumstances of the case.


(P.K. Khare)
Advocate

Dated: Lucknow the

Counsel for the petitioners

25th day of Feb. 1985

CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH LUCKNOW.

T.A.No.1712 Of 1987 (T)

W.P.No.916 Of 1985

Shri Jai Krishna and Others
Versus

Applicants.

Union Of India & Others

Respondents.

25.06.1990.

Hon'ble Mr. Justice K.Nath, V.C...

Hon'ble Mr. K. Obayya, A.M.

*Judg
S.B. Obayya*
Case called. None is present for either side.
Notices issued to both the parties by Regd. Post on 17.01.1990
are presumed served. The petition has been filed against
the order Annexure-1 directing the petitioner to work
under the control and supervision of the Programme Wing.

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for default.

Sd/-

Sd/-

A.M.

V.D.

// True Copy //

AKD 26/6/90
Deputy Registrar
Central Administrative Tribunal
Circuit Bench,
Lucknow